

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT AND POVERTY ALLEVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:3742  
ANSWERED ON:08.04.2003  
ALLOTMENT OF INSTITUTIONAL LAND  
BHARTRUHARI MAHTAB;RANEN BARMAN

**Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:**

- (a) whether the minimum area of institutional land to be allotted is worked out after the detailed examination of the working requirements and the projects reports;
- (b) if so, the details thereof;
- (c) the reasons for permitting sub-letting of institutional lands by 30 to 40 percent only;
- (d) whether such sub-letting reflects that the societies have been allotted lands in excess of their requirements and this excess area could have been withdrawn and allotted to other deserving societies for benefit of the public;
- (e) if so, the reaction of the Government thereto;
- (f) whether the Union Government propose to order immediate survey of the total areas sub-let by each society, by a high level team and withdraw such excess allotted areas within a fixed time;
- (g) if so, the details thereof; and
- (h) the details of the societies which have been allotted new/additional lands during the last three years even when they had sub-let a portion of their previous lands and the justification therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT & POVERTY ALLEVIATION ( SHRI PON RADHAKR )

(a)&(b): The allotment of institutional land by Delhi Development Authority (DDA) and Land & Development Office is considered taking into account the requirement of land of the applicant society as per their project report, the Master Plan norms and actual availability of land.

(c)to(e): The institutions are allowed to sublet 25% of the built up area to Government departments or organisation of similar nature or services organisations like banks, etc. to enable the institution to utilize the surplus space, if any, to some use and simultaneously raise some funds for their functioning. The area sublet is only part of the built up space which the institution can use itself on a future date for expansion of its activities.

(f)&(g): Survey of premises under the allottee institution is done periodically. As and when subletting of area by institutions in excess of the prescribed limit is noticed, action is taken under the terms of lease/allotment.

(h): No such cases have come to notice.